

**NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH**

**CP NO. 151/2016  
RT CP (IB) NO. 131/Chd/Hry/2017**

Mr. Abhishek Jain.

....Petitioner.

Versus.

M/s. A2Z Infra Engineering Limited.

....Respondent.

Present: Mr. Vipul Dharmani, Advocate with Mr. Abhishek Jain,  
petitioner.  
None for respondent.

The instant petition was filed in the Hon'ble Punjab and Haryana High Court under Section 433 (e) of the Companies Act, 1956 for winding up of the respondent company on the grounds of its inability to pay the debt due to the petitioner. The case has been received by transfer in the Tribunal under Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016.


The learned counsel for the petitioner submits that the respondent was not served while the matter was pending in the Hon'ble High Court.


The petition is thus adjourned sine die as the petitioner has to comply with the provisions of Rule 5 of the Companies (Transfer of Pending Proceedings) Rules, 2016 read with the Companies (Transfer of Pending Proceedings) Amendment Rules, 2017 notified vide Notification dated 28.02.2017 requiring the petitioner to file appropriate application/requisite information, including details of the proposed Insolvency Professional in the Tribunal within a period of six months commencing from 15.12.2016. In the meanwhile, if the requisite application/information including details of the proposed Insolvency Professional is filed, the matter be listed immediately thereafter. However, in case the requisite application/information is not filed

*Wap*  
*Dr*

-2-

within the prescribed period of six months, the instant petition shall stand automatically abated.

  
(Justice R.P. Nagrath)  
Member (Judicial)

  
(Deepa Krishan)  
Member (Technical)

April 24, 2017.  
saini

/